

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**INDORE BENCH AT AHMEDABAD**

ITEM No. 122  
(MP) CP 1 of 2019

**Order under Section 90(7) of Co.Act, 2013**

**IN THE MATTER OF:**

Peoples International & Services Pvt Ltd  
V/s

.....Applicant

Ashok Kumar Khosla & Alliance Industries Ltd

.....Respondent

**Order delivered on ..30/07/2021**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)  
Mr. Virendra Kumar Gupta, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Learned Senior Counsel, Mr. Saurabh Soparkar along with Learned Counsel, Mr. Sandeep Singhi, Learned Counsel, Ms. Poonam Mathur, Learned Counsel, Mr. Hamesh Naidu along with Learned Counsel Mr. Vivek Shah, Learned Counsel, Ms. Anvi Majumdar

For the Respondent : Learned Senior Counsel, Mr. Navin Pahwa, along with Learned Counsel Mr. Ankit Debey, Learned Counsel, Mr. Amalpushp Shroti, Learned PCS, Mr. Sagar Himthani

**ORDER**

Learned Counsels for both sides state that the application for listing another connecting matter being TP 120 of 2016 is pending before the Hon'ble Principal Bench for appropriate orders. In view of the same, this petition is adjourned.

List for hearing on 28.10.2021.

**VIRENDRA KUMAR GUPTA**  
**MEMBER (TECHNICAL)**

Sweta

-SD-  
**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**